

(6)

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No: 27/91

~~Transferred Application No:~~

DATE OF DECISION 17.2.1993

Officers Association of Customs & Anr. Petitioner

Shri K.P.Anil Kumar

Advocate for the Petitioners

Versus

Union of India & Anr. Respondent

Sh.A.I.Bhatkar for Sh.M.I.Sethna Advocate for the Respondent(s)

CORAM:

The Hon'ble Shri Justice S.K.Dhaon, Vice Chairman

The Hon'ble Shri Ms. Usha Savara, Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

S.K.Dhaon
(S.K.Dhaon)
Vice Chairman

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, BOMBAY

DA. NO. 27/91

Officers Association of Customs & Anr. ... Applicant

V/S.

Union of India & Anr. ... Respondents

CORAM: Hon'ble Vice Chairman Shri Justice S.K.Dhaon
Hon'ble Member (A) Ms. Usha Savara

Appearance

Shri K.P.Anil Kumar
Advocate
for the Applicant

Shri A.I.Bhatkar
for Shri M.I.Sethna
Advocate
for the Respondents

ORAL JUDGEMENT

Dated: 17.2.1993

(PER: S.K.Dhaon, Vice Chairman)

It appears that the immediate cause for filing this application is an order whereby the applicant No. 2 has been transferred. The applicant No. 1 is an Association of the Officers of Customs in Marine Organisation. The applicant No.2, it appears, is a Member of that Association.

2. It has been brought to our notice that the order of transfer has been revoked and the applicant No.2 has been restored to his original place of posting. This petition, therefore, has become infructuous.

3. The right of the Applicant No. 1 to challenge a fresh order of transfer if and when passed against any of its Members is reserved. However, it is made clear that we are not giving any decision on the question as to whether Applicant No. 1 has or will have any legal right to maintain the application.

4. This application is dismissed as infructuous but without any order as to costs.

U. Savara
(MS. USHA SAVARA)
MEMBER (A)

S.K.D
(S.K.DHAON)
VICE CHAIRMAN